

IN THE HIGH COURT OF JHARKHAND AT RANCHI

F. A. No. 18 of 2018

Ankit Kumar @ Nikhil Kumar Chaudhary --- --- Appellant
Versus
Smt. Megha Chaudhary --- Respondent

CORAM : Hon'ble Mr. Justice Aparesh Kumar Singh
Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through: Video Conferencing

For the Appellant : Mr. Yogesh Modi, Advocate
For the Respondent : Mr. Kamdeo Pandey, Advocate

17/24.06.2020 In order to resolve the outstanding issue relating to payment of Rs. 3,25,000/- as part of alimony for amicable settlement of matrimonial dispute, parties were asked to appear through Video Conferencing today from their respective locations. Parties have accordingly appeared through Video Conferencing. Mr. Yogesh Modi, learned counsel for the appellant and Mr. Kamdeo Pandey, learned counsel for the respondent are also present through Video Conferencing.

After considerable deliberation, parties have agreed to modify the original terms for amicable settlement of their matrimonial dispute in the following manner:

- (i) Rs. 3.25 Lakhs outstanding out of total amount of Rs. 13 Lakhs agreed as permanent alimony shall be paid in three installments.
- (ii) First installment of Rs. 1.25 Lakhs would be payable by 10th July, 2020. Remaining two installments of Rs. 1 Lakh each would be paid by the appellant on or before 15th August, 2020 and 15th September, 2020 respectively. That means by 15th September, 2020, the total remaining amount of Rs. 3.25 Lakhs shall be paid by the appellant as undertaken by him under mutually agreed terms and conditions for settlement of their matrimonial dispute.

Learned counsel for the respondent-wife shall provide Account number and Bank details to the learned counsel for the appellant for deposit of the aforesaid installment by the appellant in the Account of the respondent within a week.

Parties have agreed to separate on these terms by dissolution of their marriage.

Let the case be listed on 18th August, 2020.

2.

Presence of the parties is dispensed with for the present.

It appears that Video Conferencing facility provided by DLSA, Giridih was not effective. As a result, respondent had to join the proceeding through her own Smart Phone from the office of DLSA, Giridih itself. Let Secretary, DLSA, Giridih submit a report to this Court before the next date.

(Aparesh Kumar Singh, J.)

(Anubha Rawat Choudhary,J)

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